

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

27.01.2012

OA No. 250/2011 with MA 18/2012

Mr. C.B. Sharma, Counsel for applicant.  
Mr. Mukesh Agarwal, Counsel for respondents.

**MA No. 18/2012**

This MA has been preferred by the respondents to take on record the order dated 08.12.2011 whereby 2<sup>nd</sup> MACP has been granted to the applicant w.e.f. 01.09.2008, as prayed by him in the OA. The MA is allowed. The order dated 08.12.2011 is taken on record.

The MA stands disposed of accordingly.

**OA No. 250/2011**

Learned counsel for the parties does not dispute the fact that the relief claimed by the applicant in the OA has been granted by the respondents vide order dated 08.12.2011 (Annexure MA/1).

In view of the order dated 08.12.2011, the present OA has become infructuous and the same is dismissed as having become infructuous.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*K.S. Rathore*

(Justice K.S.Rathore)  
Member (J)

*ahq*

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